

**Endorsement on A2- 2079/2021 Dated 24.02.2021 of District Court , Kozhikode.**

Copy communicated to the under mentioned Judicial Officers for information & necessary action.

**(By Order)**

**Sheristadar.**

To

1. The Addl. District & Sessions Judge- I,II,III, Kozhikode.
2. The Addl. District & Sessions Judge-IV/ V, Kozhikode.
3. The Addl.District and Sessions Judge (for the trial of cases relating to atrocities and sexual violence towards Women and Children), Kozhikode.
4. The Special Judge (NDPS Act Cases)/ Addl. District & Sessions Judge, Vadakara.
5. The Special Addl. Sessions Judge (Marad Cases), Kozhikode.
6. The Motor Accidents Claims Tribunal, Kozhikode / Vadakara.
7. The Judge, Family Court, Kozhikode/ Vadakara.
8. The Special Judge, Fast Track Special Court, Kozhikode/ Koyilandy
9. The Chairman, Waqf Tribunal, Kozhikode.

**Copy to:**

1. The Senior Superintendent, District Court, Kozhikode.
2. The Junior Superintendent II/ III/ IV / DSA, District Court, Kozhikode.



**THE HIGH COURT OF KERALA**

Ernakulam-682031  
Email: d1section.hc-ker@gov.in  
Phone: 0484 2562985  
Fax: 0484 2562451

No: DI-3/ 3017/2021

Date: 10-02-2021

**OFFICIAL MEMORANDUM**

Sub: Use of window curtain/ black films in the official vehicles of various Government Departments- Implementation of judgment of Hon'ble Supreme Court and High Court of Kerala- Reg.

Ref: Government of Kerala Circular No. G3/858/2019/ Home dated 30/12/2020

*19/2/21*

*231*

A copy of the circular cited above is communicated herewith for information and strict compliance.

*Communicated to all judicial officers  
15/2/21*

(By Order)

*[Signature]*  
10.2.21  
Sujatha P. Hari  
Assistant Registrar

Encl : As above

To

All the District Judges and Chief Judicial Magistrates in the State.

(They shall communicate the above to all the judicial officers in their respective districts)

Copy to:

A Section, High Court of Kerala

*19/2*

*15.2.21*

*Kiah*

REGISTRARS' SECRETARIAT

No. \_\_\_\_\_ Date: 8/1/21  
 R(SJ)  DR(Ligh.)  CM  
 R(R&C)  PRO  A  
 R(J)  Protocol  
 R(A)  AFRO/PIO  
 R(F)  Clu  
 Addl.R(CA)  \_\_\_\_\_

REGISTRARS' SECRETARIAT



GOVERNMENT OF KERALA



No.G3/858/2019/Home  
Home(G)Department  
Thiruvananthapuram,  
Dated:30/12/2020

CIRCULAR

Sub: Home Department - Use of window curtain / black films in the official vehicles of various government Departments-Implementation of judgment of Hon'ble Supreme court and High Court of Kerala - Instructions- Reg

- Ref: 1) Judgment dated 27.04.2012 of Hon'ble Supreme Court of India in WP(C)No.265/2011  
 2) GO(MS)No.310/2012/Home dated 10.12.2012  
 3) Judgment dated 21.12.2018 in the W P (C) No. 25876 / 2018  
 4) Letter No. U6-88737/2015/PHQ dated 10.10.2019 from the State Police Chief.

DI Section  
Verify and put up  
R(SJ)  
Dated: 12/01/21

The Hon Supreme Court of India vide its Judgment dated 27.04.2012, in WP(C)No.265/2011 prohibited the use of black films of any visual light transmission percentage or any other material upon the safety glasses, windscreens (front and rear) and side glasses of vehicles in terms of Rule 92 and Rule 100 of the Rules made under the Motor Vehicles Act, 1988. Within the latitude granted by the Hon'ble Apex Court, as per the Government Order cited 2<sup>nd</sup> above, the persons provided with Z and Z+ category were exempted from the ambit of the ban imposed by Hon'ble Apex Court and it was ordered that State Police Chief, Kerala and Commissioner of Transport Kerala will initiate rigid legal action against other erring vehicles. The Hon'ble High Court of Kerala has also reiterated the Apex court's directions in its judgment dated 21.12.2018 in WP(C)No.25876/2018 for strict enforcement.

2. It has come to the notice of Government that many Government vehicles are still using window curtains and dark films in contravention of directions contained in the Judgments of Hon'ble Supreme Court and Hon.

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510800

File No.HOME-G3/858/2019-HOME

DT - ko subcode

High Court . All Government Departments are instructed to ensure that none of the vehicles under their administrative control use curtains/dark films or any material which affects the visual light transmission percentage, through the windscreens/windows as stipulated in the Motor Vehicles Act, 1988 .

3. The law enforcement agencies shall ensure the implementation of this circular and compliance of the judgements mentioned in the afore mentioned paras.

**SANJAY M KAUL  
SECRETARY**

To

All Departments of Secretariat including Law and Finance  
The Secretary, Kerala Legislative Assembly  
✓ All Heads of Departments  
The State Police Chief, Kerala, Thiruvananthapuram  
The Director, Information and Public Relations Department  
Stock file/Office copy

Forwarded / By order,  
Signature valid  
Digitally signed by Praveenkumar R  
Date: 2020.12.03 12:34:03 IST  
Reason: Approval Officer.

Copy to: The Private Secretary to Chief Minister  
The Private Secretary to all Ministers  
Private Secretary to Opposition Leader